



\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Reserved on: 4<sup>th</sup>, November, 2009

Date of Decision: 23<sup>rd</sup> December, 2009

+ **ITA 633/2008**

COMMISSIONER OF INCOME TAX - V ..... Appellant

Through: Ms. Rashmi Chopra, Adv.

versus

RAIL TRACK INDIA LTD. .... Respondent

Through: Mr. Ajay Vohra with Ms. Kavita Jha  
and Mr. Sriram Krishna, Adv.

% **CORAM:**

**HON'BLE MR. JUSTICE A.K. SIKRI**

**HON'BLE MR. JUSTICE SIDDHARTH MRIDUL**

1. Whether reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not?
3. Whether the judgment should be reported in the Digest?

## **J U D G M E N T**

***A.K. SIKRI, J.***

1. For orders see ITA No. 783/2007.

**A.K. SIKRI, J.**

**SIDDHARTH MRIDUL, J.**

**DECEMBER 23, 2009**

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